

10

PUNJAB VIDHAN SABHA

Bill No. 9-PLA-2017

THE KHALSA UNIVERSITY (REPEAL) BILL, 2017

A

BILL

to repeal the Khalsa University Act, 2016.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Khalsa University (Repeal) Act, 2017.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 30th day of May, 2017.

2. The Khalsa University Act, 2016 (Punjab Act No. 44 of 2016), is hereby repealed :

Repealing of Punjab Act No. 44 of 2016.

Provided that admission to the affected students shall be given in other appropriate educational institutions of the State of Punjab as per their eligibility, so that the interests of the students are not prejudicially affected.

3. The Khalsa University (Repeal) Ordinance, 2017 (Punjab Ordinance No. 1 of 2017), is also hereby repealed.

Repeal.

STATEMENT OF OBJECTS AND REASONS

The Khalsa University (Repeal) Ordinance, 2017 aims to repeal the Khalsa University Act, 2016 with a view to protect heritage character of Khalsa College, Amritsar. The Khalsa College, Amritsar has, over a period of time, become a significant icon of Khalsa Heritage and the University established in 2016 is likely to shadow and damage its character and pristine glory. Therefore, the Act *ibid* is proposed to be repealed.

ARUNA CHAUDHARY,
Minister for Higher Education,
Punjab.

CHANDIGARH :
The 16th June, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 16th June, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).